

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/3394/2024 IN C.P. (IB)/1029(MB)2023

IN THE MATTER OF

Areovision India Private Limited

Vs

Rekha Arvind Baje

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ooshma Jain (PH)

For the Intervener Bank: C.S. Nithish Bangera (PH)

ORDER

I.A. 3394/2024

The present application is filed for placing on record the report of the RP. The Ld. Counsel appearing for the RP submits that the copy of the report has already been served to the petitioner and also to the respondent.

Adv. Nithish Bangera appearing on behalf of the secured lender to the corporate debtor submits that the petition appears to have been filed merely to take advantage of moratorium as there was no loan advanced by the petitioner to the corporate debtor. The Ld. Counsel for the RP also supports the said contention and submits that during the course of preparation of the report, the RP has not

been extended any co-operation by the personal guarantor and also by the petitioner.

The respondent/personal guarantor is granted the opportunity to file the response to the report of the RP. The petitioner may also file his response.

In the interest of justice, adjourned to **20.08.2024 for final arguments.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)